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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 600/2017, CM APPL. 6048/2018, CM APPL. 7942/2018, CM APPLs. 18395/2018 & 34218/2023

UNIVERSITY OF DELHI

.....Petitioner

Through: Mr. Tushar Mehta, Solicitor General along with Mr. Rajat Nair, Mr. Dhruv Pande, Ms. Akshaja Singh and Mr. Alok Dubey, Advocates.

versus

NEERAJ & ANR

.....Respondents

Through: Mr. Sanjay Hegde, Sr. Advocate along with Mr. Rishikesh Kumar, Ms. Sheenu Priya and Mr. Aman Kumar, Advocates for R-1.
Ms. Seema Misra, Advocate for Intervenors.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

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27.02.2025

CM APPL. 16060/2017 (for intervention under Order I Rule 10)

1. Arguments heard.
2. Judgment is reserved.
3. The written submissions, filed on behalf of the intervenors, are taken on record.

W.P.(C) 600/2017

4. Arguments heard.
5. Judgment is reserved.



6. Written submissions on behalf of the petitioners have been handed over during the course of hearing. The respondents are at liberty to file written submissions, within a period of one week from today.

SACHIN DATTA, J

FEBRUARY 27, 2025/r